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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

CP-473/2002 in  
OA-62/2002

New Delhi this the 8th day of May, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)  
Hon'ble Sh. V.K. Majotra, Member(A)

Shri Charan Singh,  
S/o Sh. Risal Singh,  
R/o H.No.517,  
Old Govind Puri,  
Kanker Khera,  
Meerut. .... Petitioner

(By Advocate : Sh. B.S. Gupta, learned counsel through  
proxy counsel Sh. S.K. Gupta)  
Versus

Shri S.P. Singh,  
Director,  
Frieswal Project,  
Directorate of Frieswal Project,  
Grass Farm Road,  
Meerut Cantt.,  
Meerut. .... Respondent

(By Advocate : Sh. A.K. Bhardwaj)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Sh. A.K. Bhardwaj, learned counsel submits  
that reply-affidavit has been filed in which reference  
has been made to order dated 2.11.2002 passed by the  
respondents. In the circumstances, Sh. S.K. Gupta,  
learned proxy counsel submits that he no longer wishes  
to press CP-473/2003 but may be granted liberty to  
challenge the order, if so advised, in accordance with  
law.

2. In view of the above submissions,  
CP-473/2003 is dismissed with liberty, in accordance  
with law. Notice issued to the alleged contemner is  
discharged.

V.K. Majotra  
(V.K. Majotra)  
Member(A)

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman(J)

/vv/